

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**(Through web-based video conferencing platform)**

**ITEM No.10**  
**I.A Nos. 61, 63, 78, 97,**  
**98 &101 of 2020 in**  
**CP (IB) No.84/BB/2019**

**IN THE MATTER OF:**

Mr. Pratap Chandra Pandhy & Ors.  
Vs.  
M/s. Dreamz Infra India Ltd

... Petitioners  
... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 09.03.2022**

**CORAM:**

**SH. AJAY KUMAR VATSAVAYI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Ms. Lakshmi Menon

**ORDER**

1. When this matters are taken up for hearing, Ms. Lakshmi Menon, learned Counsel appearing for the RP submits that the CIRP has already been expired, however, an Application seeking extension of the CIRP period has been filed and the same is yet to be numbered and listed for hearing.
2. The Applicant shall take steps for removal of objections, if any, in the said I.A immediately. The Registry shall verify the same and if it is in order in all aspects, list the said I.A for hearing on **24.03.2022** along with all the I.As listed today.

— Sd —

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

— Sd —

**(AJAY KUMAR VATSAVAYI)**  
**MEMBER (JUDICIAL)**